

TO BE PUBLISHED IN GAZETTE OF INDIA EXTRAORDINARY, PART-II
SECTION 3 SUB-SECTION (i)

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF TELECOMMUNICATIONS

Dated 26th February, 2004

NOTIFICATION

G.S.R. 148(E).— In exercise of powers conferred by clause (g) of sub-section (2) of section 35 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Central Government hereby makes the following rules to amend the Telecom Regulatory Authority of India (Annual Report and Returns) Rules, 1999, namely:-

1. (1) These rules may be called the Telecom Regulatory Authority of India (Annual Report and Returns) Amendment Rules, 2004.

(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Telecom Regulatory Authority of India (Annual Report and Returns) Rules, 1999, -
 - (i) In Appendix-I annexed thereto, the heading “1. Return on number of cases filed before the Authority for settlement of disputes and adjudicated upon” and the columns and entries thereunder shall be omitted;
 - (ii) In Appendix-II, in Part-III, item number (i) and the entries relating thereto shall be omitted.

[F.No. 5-4/98-TCO]

(P.K. Tiwari)
Deputy Secretary to the Government of India.

Note: The principal rules were published in the Gazette of India vide G.S.R 80(E), dated the 10th February, 1999.